

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Review Petition No.63/97 in
Original Application No. 192/93

CORAM: Hon'ble Shri B.S. Hegde, Member (J)
Hon'ble Shri P.P. Srivastava, Member (A).

A. Subramanyam

D.A. Rahate and Ors.

... Applicants.

V/s.

Union of India and others.

... Respondents.

Tribunal's order on Review Petition by Circulation.

¶ Per Shri B.S. Hegde, Member (J)

Dated: 14.8.97

The applicant has filed this Review Petition seeking review of the judgement dated 11.3.97.

After considering the rival contentions of the parties and pursuant to the directions issued by the Tribunal in O.A. 170/89, the respondents revised the pay scale of the Drivers into three categories as was done in Railways and create scope for further promotional avenue in the revised scale, therefore they cannot ask for equation with that of U.D.Cs and Tax Assistants.

While dismissing the O.A. the Tribunal had observed the decision rendered by the Tribunal in the case of R. Gangadharan and Anr. V/s. Union of India and others, wherein it was held that mere equation of scales does not give right automatically to be considered for selection. Therefore except reiterating the same facts, the applicants have not brought out any new facts or shown any error apparent on the face of the record to call for review of our judgement.

46/0/A

: 2 :



In the result, we do not see any merit in the Review Petition. The Review Petition is dismissed by circulation.

(P.P. Srivastava) Certified True Copy (B.S. Hegde)
Member (A) Date 21.8.97 ... Member (J)

NS

Off. *Bombay*
Section Officer
21/8/97
Central Admn. Tribunal,
Bombay Bench

NO.CAT/BOM/JUDL/O.A.192/93/6356-57 DATE: 22/8/97

Copy to:

By Post S

1. Shri D.A. Rahate, Shah Chawl, Opp. Mamta Apartment,
Near Railway Station, Ulhasnagar, Dist. Thane.
2. Shri M.I. Sethna, Counsel for the respondents.

↓
Bom
26/8/97

Bom
26/8/97

26/8
Despatched
Despatched